Brief Note on OA no 89 of 2019 before the National Green Tribal Principal bench New Delhi

Ramani Radhakrishnan, NUSADUA Home Owners Welfare Association — Applicant(s)

Versus

State of Karnataka — Respondent(s)

Smt.Ramani Radhakrishnan and others appalled before the NGT regarding encroachment of 50 houses in the periphery of Sheelavanthanakere unauthorizingly where in the people are living. In view of the unauthorized occupation the work of diverting the sewage from upstream of the lake to the nearby storm water drain has not been completed due to WP.No.49404/2019 in the high court of Karnataka and NGT has directed the BBMP to submit the report on the steps taken the removal of encroachment and rehabilitation of the persons occupying the encroached portion.

The honorable High Court has disposed the matter with the following directions (order is enclosed in Annexure-A)

1. The petitioners and their family are stated to be the residents of property in sy No 41 situated at Mahadevapura, Borewell road Whitefield, Bangalore North Taluk, It is stated that responendent authorities have initated proceedings for eviction averting that the petitioners had encroached upon Sheelavanthanakere (Lake). They have further sought for issuance of apporiatate writ restraining thr responendents and any agents of Bruhat Bangalore Mahanagara Palike (BBMP) from evicting them from the houses constructed in Sy No.41. They have also sought for a direction to the respondent nos.3 and 4 to ensure adequate housing provision to be made in the alteranative land identified for relocation in Sy.No 9 of Hagadur Village, K.R.Puram Hobli, Bengaluru East Taluk Measuring 2acres 36guntas.
2. The respondent State have filed their statement of objection and have also filed affidavit on 19.12.2019 stating that the steps have been taken to reserve the land bearing sy No 9 of hagadur village, KR Puram Hobli Bangalore East Taluk for the encroachers in Sy No 41. It is further stated that the Tahisldar has communitated to the Assistant Commissioner regarding the same and necessary communications are produced at Annexure-R1 and R2. The Deputy Commissionetr, while considering the communication at Annexure R1 and R2 has reserved an extent of 2acres 36guntas of land in Sy No 9 of Hagadur Village under section 71 of Karnataka Land revenue Act 1964 as per the order dated 30.11.2019 at Annexure R3 specifically under the Ashraya Scheme in order to rehabilitate the persons sought to be displaced from Sy no 41 which is a lake. A perusal of Annexure-R4 would show that steps have been taken fot transfer of

said extent of land demarcated to respondent BBMP as per communication at Annexure-R4 dated:- 12.12.2019.

3. Learned Additional Government Adovacate appearing for the respondent State submits that necessary steps will be taken to handover the land to the custody of respondent BBMP with in a period of two weeks from the date of release of certified copy of this order.
4. It is submission of learned counsel for the petitioner that in light of the order for petitioner that in light of the order of National Green Tribunal, rehabilitation is to be made by respondent BBMP. However learned counsel for the respondent BBMP has filled the objections and submits that their role is limited, however they would provide civic amenities to the layout and also adhere to the obligations imposed upon them as per Annexure-R5.

As per the direction the Deputy Commissioner Bangalore Urban estate as per Karnataka Land revenue Act 1964 section71 has allotted the Government Gomala Land of 2 acre 34guntas under Ashraya Scheme in Hagadur Village Sy No 9 (order is enclosed in Annexure-B) based on the Deputy Commissioner order BBMP is required the local Thasildar to Physically Handover the land to BBMP to Implement the Honorable High Court order and also steps already been taken to earmark the budgetary allocation for the provision of necessary drinking water, Electricity and drainage facilities to the proposed rehabilitation project as expeditiously.

5. It is further submitted that it is for the petitioners to make necessary arrangements or avail of the benefits under the Scheme that is applicable, if any. Insofar as the demand of petitioners for assistance to put up the residential units, it is submitted by learned counsel for respondent BBMP that they would supervise the putting up of construction in terms of Annexure-R5 and any help further than that would not be possible.

6. Learned counsel for the petitioners submits that they are entitled to various benefits under Ashraya Scheme and it is the obligation of Municipal Authority to implement the same in terms of the guidelines at Annexure-R5. Nevertheless, it is submitted that they would make own arrangements for putting up of construction, if the essential amenities of water, electricity connection and sewage facilities are provided in the land identified at Hagadur Village.

Scanned by CamScanner

Services Authority to take appropriate steps.

(vi) The respondent BBMP to file a report to the National Green Tribunal with respect to the steps taken for the purpose of rehabilitation as enumerated above.

8. Needless to state that in light of the steps for rehabilitation as mentioned above, no steps would be taken to prematurely dispossess the petitioners.

Sd/-
JUDGE

VGR

Scanned by CamScanner

drainage/sewage facility to the proposed rehabilitation project that is to come up in the land identified. It is made clear that the petitioners are to take initiative to ensure that their rehabilitation process is completed expeditiously.

(iv) The petitioners to file their affidavits within four weeks of release of certified copy of the order stating that once the land that is identified and boundaries are marked as referred to above and basic facilities referred to at (iii) are provided for, they would vacate their present occupation and hand over the same within six months thereafter.

(v) The Legal Services Authority to supervise the process of rehabilitation and to assist the petitioners to avail of the benefits under the existing the Ashraya Scheme and other similar welfare Schemes as may be applicable. Copy of the order to be sent to the Member Secretary, Karnataka Legal

Scanned by CamScanner

7. In view of the stand taken by respondent State as well as the respondent BBMP and the petitioners, the petitions are disposed of as hereinbelow:-

(i) The land measuring 2 acres 36 guntas of Hagadur Village with necessary survey sketch identifying the boundaries to be handed over to the respondent BBMP. The revenue Authorities to indicate the specific boundaries while handing over the custody of land to the respondent BBMP.

(ii) The handing over of possession to be completed within a period of two weeks from the date of release of certified copy of this order. The respondent BBMP to discharge its obligations in terms of Annexure-R5, circular dated 11.04.2003 in letter and spirit.

(iii) The respondent BBMP to supervise the rehabilitation process by facilitating the provision of necessary drinking water facilities, electricity supply and

Scanned by CamScanner

ORDER

The petitioners and their family are stated to be the residents of property in Survey No.41 situated at R Narayanapura, Borewell Road, Whitefield, Bengaluru North Taluk. It is stated that the respondent Authorities have initiated proceedings for eviction asserting that the petitioners had encroached upon 'Sheelavantakere' (lake). They have further sought for issuance of appropriate writ restraining the respondents and any agents of Bruhat Bengaluru Mahanagara Palike (BBMP) from evicting them from the houses constructed in Survey No.41. They have also sought for a direction to the respondent Nos.3 and 4 to ensure adequate housing provision to be made in the alternative land identified for relocation in Survey No.9 of Hagadur Village, K.R.Pura Hobli, Bengaluru East Taluk, measuring 2 acres 36 guntas.

Scanned by CamScanner

demarcated to respondent BBMP as per the communication at Annexure-R4 dated 12.12.2019.

3. Learned Additional Government Advocate appearing for the respondent State submits that necessary steps will be taken to hand over the land to the custody of respondent BBMP within a period of two weeks from the date of release of certified copy of this order.

4. It is the submission of learned counsel for the petitioners that in light of the order of National Green Tribunal, rehabilitation is to be made by respondent BBMP. However, learned counsel for the respondent BBMP has filed the statement of objections and submits that their role is limited, however they would provide civic amenities to the layout and also adhere to the obligations imposed upon them as per Annexure R5.

Scanned by CamScanner

2. The respondent State have filed their statement of objections and have also filed affidavit on 19.12.2019 stating that the steps have been taken to reserve the land bearing Survey No.9 of Hagadur Village, K.R.Pura Hobli Bengaluru East Taluk for the encroachers in Survey No.41. It is further stated that the Tahsildar has communicated to the Assistant Commissioner regarding the same and necessary communications are produced at Annexures-R1 and R2. The Deputy Commissioner, while considering the communications at Annexures-R1 and R2 has reserved an extent of 2 acres 36 guntas of land in Survey.No.9 of Hagadur Village under Section 71 of the Karnataka Land Revenue Act, 1964 as per the order dated 30.11.2019 at Annexure-R3, specifically under the 'Ashraya Scheme' in order to rehabilitate the persons sought to be displaced from Survey.No.41 which is a lake. A perusal of Annexure-R4 would show that steps have been taken for transfer of said extent of land

Scanned by CamScanner

Annexure-1

Item No. 05 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 89/2019

Ramani Radhakrishnan, NUSADUA Home Owners Welfare Association Applicant(s)

Versus

State of Karnataka Respondent(s)

Date of hearing: 02.05.2019

CORAM: **HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER**
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant

For Respondent

ORDER

1. A joint inspection report has been received from the Karnataka State Pollution Control Board (KSPCB) and the Mahanagar Palika Bangalore in terms of our order dated 22.01.2019.

2. A Perusal of the report shows that there has been encroachment in the periphery of *Sheelavanthanakere* where about 50 houses have been constructed unauthorizedly in which people are living. The report also indicates that steps are being taken for relocation of the people living in those houses for which purpose land has been identified at *Hagadoor* Village and steps have been initiated for allocation of the land through the jurisdictional Assistant Commissioner. The work for diverting the sewage from upstream of the lake to the nearby storm water drain has not been able to be completed due to a Writ Petition before the Karnataka High Court.

Scanned by CamScanner

3. Considering the facts and circumstances set out in the report, we direct the Bruhat Bengaluru Mahanagara Palike (BBMP) to submit a report on the steps taken for removal of the encroachments and for rehabilitation of the persons occupying the encroached portion.

4. Let the report may be submitted to the Tribunal within three months by e-mail at ngt.filing@gmail.com.

A copy of this order be sent to the BBMP by e-mail for compliance.

List for further consideration on 05.08.2019.

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

May 02, 2019
Original Application No. 89/2019
DV

Scanned by CamScanner

Annexure – 2

ವಿಷಯ:- ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್.ಪುರ ಹೋಬಳಿ, ವೈಟ್‌ಫೀಲ್ಡ್ ಗ್ರಾಮದ ಸ.ನಂ.41 ರ ಕೆರೆ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಒತ್ತುವರಿ ಮಾಡಿರುವವರಿಗೆ ಬದಲಿಯಾಗಿ ಹಗದೂರು ಗ್ರಾಮದ ಸ.ನಂ.09 ರಲ್ಲಿನ ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 49–12 ಎ/ಗು ಜಮೀನಿನ ಪೈಕಿ 2–36 ಎ/ಗು ವಿಸ್ತೀರ್ಣದ ಜಮೀನನ್ನು ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ 1964 ರ ಕಲಂ 71 ರಡಿ ಆಶ್ರಯ ಉದ್ದೇಶಕ್ಕೆ ಕಾಯ್ದಿರಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:-
1. ಸರ್ಕಾರದ ಸುತ್ತೋಲೆ ಕ್ರಮಾಂಕ ಆರ್.ಡಿ 70 ಎಲ್‌ಜಿಪಿ 2008 ದಿನಾಂಕ:08.08.2008.
2. ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ಉತ್ತರ ಉಪವಿಭಾಗ, ಬೆಂಗಳೂರು ರವರ ಪತ್ರ ಸಂ:ಎಲ್.ಎನ್.ಡಿ/ಸಿಆರ್:16/17–18 ದಿನಾಂಕ:07.10.2017.
3. ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ರವರ ಪತ್ರ ಸಂ:ಎಲ್‌ಎನ್‌ಡಿ/ಸಿಆರ್:149/12–13 ದಿನಾಂಕ:12.09.2017 ಮತ್ತು 16.01.2018

******

ಪ್ರಸ್ತಾವನೆ:

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್.ಪುರ ಹೋಬಳಿ, ವೈಟ್‌ಫೀಲ್ಡ್ ಗ್ರಾಮದ ಸ.ನಂ.41 ರಲ್ಲಿ ಒಟ್ಟು 19–32 ಎ/ಗು ಜಮೀನಿದ್ದು, ಮೂಲತಃ ಶೀಲವಂತನಕೆರೆ ಜಮೀನಾಗಿರುತ್ತದೆ. ಸದರಿ ಕೆರೆ ಜಮೀನಿನಲ್ಲಿ ಈ ಹಿಂದೆ ಕೆರೆಗಳ ಸದನ ಸಮಿತಿಯ ನಿರ್ದೇಶನದಂತೆ ತಯಾರಿಸಿರುವ ನಕ್ಷೆಯಂತೆ ಸುಮಾರು 40 ಜನ ಸದರಿ ಕೆರೆ ಜಮೀನನ್ನು ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಸದರಿ ಪ್ರದೇಶವು ಅಭಿವೃದ್ಧಿಯಾಗಿದ್ದು, ಒತ್ತುವರಿಯನ್ನು ತೆರವುಗೊಳಿಸಲು ಕಷ್ಟಸಾಧ್ಯವಾಗಿರುತ್ತದೆ. ಅಲ್ಲದೇ ಶಾಂತಿ ಸುವ್ಯವಸ್ಥೆಗೆ ಭಂಗ ಉಂಟಾಗುವ ಸಂಭವವಿರುವುದರಿಂದ, ಸ.ನಂ.41 ರ ಕೆರೆ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಒತ್ತುವರಿ ಮಾಡಿರುವವರಿಗೆ ಮಾನವೀಯತೆ ದೃಷ್ಟಿಯಿಂದ ಬದಲಿಯಾಗಿ ಜಮೀನನ್ನು ಗುರುತಿಸಲು ವೈಟ್‌ಫೀಲ್ಡ್ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಕಂದಾಯ ವೃತ್ತದಲ್ಲಿ ಯಾವುದೇ ಸೂಕ್ತ ಸರ್ಕಾರಿ ಜಮೀನು ಲಭ್ಯವಿರುವುದಿಲ್ಲವಾದ್ದರಿಂದ, ಹಗದೂರು ಗ್ರಾಮದ ಸ.ನಂ.09 ರಲ್ಲಿ ಒಟ್ಟು 49–12 ಎ/ಗು ಸರ್ಕಾರಿ ಗೋಮಾಳ ಜಮೀನಿದ್ದು, ಈ ಪೈಕಿ 2–36 ಎ/ಗು ಜಮೀನನ್ನು ಆಶ್ರಯ ಯೋಜನೆಗಾಗಿ ತಾಲ್ಲೂಕು ಭೂಮಾಪಕರು ತಯಾರಿಸಿರುವ ನಕ್ಷೆಯೊಂದಿಗೆ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ ಕಲಂ 71 ರಂತೆ ಕಾಯ್ದಿರಿಸುವ ಬಗ್ಗೆ ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ರವರು ಉಲ್ಲೇಖ(3) ರಂತೆ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ಉತ್ತರ ಉಪವಿಭಾಗ, ಬೆಂಗಳೂರು ರವರ ಮುಖಾಂತರ ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ಹಾಗೂ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ಉತ್ತರ ಉಪವಿಭಾಗ ರವರ ವರದಿಯನ್ನು ಪರಿಗಣಿಸಿ, ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿದೆ.

ಆದೇಶ

ಸಂಖ್ಯೆ: ಎಲ್‌ಎನ್‌ಡಿ(ಪೂ)ಸಿಆರ್:155/17–18 ದಿನಾಂಕ:30–11–2019

ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ವಿವರಿಸಿರುವಂತೆ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್.ಪುರ ಹೋಬಳಿ, ವೈಟ್‌ಫೀಲ್ಡ್ ಗ್ರಾಮದ ಸ.ನಂ.41 ರ ಕೆರೆ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಒತ್ತುವರಿ ಮಾಡಿರುವವರಿಗೆ ಬದಲಿಯಾಗಿ ಹಗದೂರು ಗ್ರಾಮದ ಸ.ನಂ.09 ರಲ್ಲಿನ ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 49–12 ಎ/ಗು ಸರ್ಕಾರಿ ಗೋಮಾಳ ಜಮೀನಿನ ಪೈಕಿ 2–36 ಎ/ಗು ವಿಸ್ತೀರ್ಣದ ಜಮೀನನ್ನು ಆಶ್ರಯ ಯೋಜನೆಗೆ ಕಾಯ್ದಿರಿಸುವ ಬಗ್ಗೆ ತಾಲ್ಲೂಕು ಭೂಮಾಪಕರು ತಯಾರಿಸಿರುವ ನಕ್ಷೆಯೊಂದಿಗೆ ತಿಳಿಸಿರುವುದರಿಂದ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್.ಪುರ ಹೋಬಳಿ, ಹಗದೂರು ಗ್ರಾಮದ ಸ.ನಂ.09 ರಲ್ಲಿನ 2–36 ಎ/ಗು ವಿಸ್ತೀರ್ಣದ ಜಮೀನನ್ನು ಆಶ್ರಯ ಯೋಜನೆಗೆ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ 1964 ರ ಕಲಂ 71 ರಡಿ ಕಾಯ್ದಿರಿಸಿ, ಕೆಳಕಂಡ ಷರತ್ತುಗೊಳಪಡಿಸಿ ಹಸ್ತಾಂತರಿಸಲು ಆದೇಶಿಸಿದೆ.

..........2

Scanned by CamScanner

:: ಷರತ್ತುಗಳು ::

1. ಪ್ರಸ್ತಾವಿತ ಜಮೀನಿನ ಪ್ರದೇಶವನ್ನು ಸರ್ಕಾರವು ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸಲಾಗಿದೆಯೋ ಅದೇ ಉದ್ದೇಶದ ಉಪಯೋಗದಲ್ಲಿ ಇರತಕ್ಕದ್ದು.
2. ಪ್ರಸ್ತಾವಿತ ಜಮೀನಿನ ಯಾವುದೇ ಒಂದು ಭಾಗ ಇತರ ಯಾವುದೇ ಸಾರ್ವಜನಿಕ ಉದ್ದೇಶಕ್ಕೆ ಅಗತ್ಯವಿದ್ದಲ್ಲಿ, ಜಮೀನನ್ನು ಹಿಂಪಡೆದುಕೊಳ್ಳುವ ಅಧಿಕಾರವು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಗೆ ಇರುತ್ತದೆ.
3. ಈ ಭೂಮಿಯಲ್ಲಿ ವಿನಾಶಕಾರಿಯಾದ ಅಥವಾ ಋಣಿಯಂ ಆಗಿ ಹಾನಿಕಾರಕವಾಗುವ ರೀತಿಯಲ್ಲಿ ಏನನ್ನು ಮಾಡತಕ್ಕದ್ದಲ್ಲ.
4. ಸದರಿ ಜಮೀನನ್ನು ಮೀಸಲಿಟ್ಟ ಬಗ್ಗೆ ಸರ್ವೆ ಹಾಗೂ ಕಂದಾಯ ದಾಖಲೆಗಳಲ್ಲಿ ಸೂಕ್ತ ನಮೂದು ಮಾಡಲು ಹಾಗೂ ಸದರಿ ಪ್ರದೇಶವು ಯಾವುದೇ ರೀತಿಯ ಒತ್ತುವರಿ ಆಗದಂತೆ ನಿಗಾವಹಿಸಲು ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ರವರಿಗೆ ಸೂಚಿಸಿದೆ.
5. ಪ್ರಸ್ತಾವಿತ ಜಮೀನಿನ ಮಾಲೀಕತ್ವವು ಸರ್ಕಾರದಾಗಿರುತ್ತದೆ.

ಸಹಿ/-

(ಟಿ.ಎನ್. ಶಿವಮೂರ್ತಿ)

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು

ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು.

ಪ್ರತಿಯನ್ನು:-

1. ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು, ಕಂದಾಯ ಇಲಾಖೆ ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ.
2. ಆಯುಕ್ತರು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಎನ್.ಆರ್.ವೃತ್ತ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ.
3. ಜಿಲ್ಲಾ ತಾಂತ್ರಿಕ ಸಹಾಯಕರು ಹಾಗೂ ಪದನಿಮಿತ್ತ ಭೂ ದಾಖಲೆಗಳ ಜಂಟಿ ನಿರ್ದೇಶಕರು, ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು ರವರಿಗೆ ನಕ್ಷೆ ಮತ್ತು ತಹಶೀಲ್ದಾರ್ ರವರ ವರದಿಯನ್ನು ಲಗತ್ತಿಸಿ ಕಳುಹಿಸುತ್ತಾ, ರಸ್ತೆ ಉದ್ದೇಶಕ್ಕೆ ಕಾಯ್ದಿರಿಸಿರುವ ಬಗ್ಗೆ ಸರ್ವೆ ದಾಖಲೆಗಳನ್ನು ಇಂಡೀಕರಿಸುವ ಕುರಿತು ಅಗತ್ಯ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಸೂಚಿಸಿದೆ.
4. ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ಉತ್ತರ ಉಪ ವಿಭಾಗ, ಬೆಂಗಳೂರು ರವರಿಗೆ ರವಾನಿಸುತ್ತಾ ಸದರಿ ಜಮೀನನ್ನು ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಮೀಸಲಿಡಲಾಗಿದೆಯೋ ಅದೇ ಉದ್ದೇಶಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳುವ ಬಗ್ಗೆ ನಿಗಾವಹಿಸಲು ಸೂಚಿಸಿದೆ.
5. ತಹಶೀಲ್ದಾರ್ ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ರವರಿಗೆ ಕಳುಹಿಸುತ್ತಾ, ಕಂದಾಯ ದಾಖಲೆಗಳಲ್ಲಿ ಸೂಕ್ತ ನಮೂದು ಮಾಡಲು ಸೂಚಿಸಿದೆ.
6. ಭೂ ದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಬೆಂಗಳೂರು ಉತ್ತರ ಉಪವಿಭಾಗ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.
7. ಈ ಕಛೇರಿಯ ಭೂ ಪರಿವರ್ತನಾ ಶಾಖೆಯ ವಿಷಯ ನಿರ್ವಾಹಕರಿಗೆ ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ.
8. ಹೆಚ್ಚಿನ ಪ್ರತಿಗಳು.

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು,

ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು

Scanned by CamScanner

Annexure-3

ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

ಮುಖ್ಯ ಅಭಿಯಂತರರು, ಕೆರೆಗಳು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, 3ನೇ ಮಹಡಿ, ಅನೆಕ್ಸ್-3 ಕಟ್ಟಡ, ಎನ್.ಆರ್ ಚೌಕ, ಬೆಂಗಳೂರು-02

ಸಂ:ಮುಅ(ಕೆರೆಗಳು)/ಪಿಆರ್/324/19-20 ದಿನಾಂಕ: 19-11-2019

ರವರಿಗೆ,

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ
ಬೆಂಗಳೂರು.

ವಿಷಯ: ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್ ಪುರಂ ಹೋಬಳಿ ವೈಟ್ ಫೀಲ್ಡ್ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.41ರ ಶೀಲವಂತನ ಕೆರೆ ಮತ್ತು ಬಫರ್ ಝೋನ್ ನಲ್ಲಿರುವ ಒತ್ತುವರಿ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:1) ಹಸಿರು ನ್ಯಾಯಾಧೀಕರಣದ ಆದೇಶ ಸಂಖ್ಯೆ: 89/2019.
2)ಮಾನ್ಯ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಾಗಿರುವ ದಾವೆ ಸಂಖ್ಯೆ: ಡಬ್ಲ್ಯೂ.ಪಿ/49404/2019 ರಿಂದ 49408/2019 ರವರೆಗೆ.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸುವುದೇನೆಂದರೆ, ಪಾಲಿಕೆಯ ಮಹದೇವಪುರ ವಲಯದ ಶೀಲವಂತನ ಕೆರೆಯನ್ನು 2009-10 ನೇ ಸಾಲಿನಲ್ಲಿ ಪಾಲಿಕೆಗೆ ಹಸ್ತಾಂತರಿಸಿಕೊಳ್ಳಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಕೆರೆಗೆ ಈ ಹಿಂದೆ ಅರಣ್ಯ ಇಲಾಖೆ ವತಿಯಿಂದ, ಕೆರೆಯ ಗಡಿಗೆ ತಂತಿ ಬೇಲಿಯನ್ನು ನಿರ್ಮಿಸಲಾಗಿರುತ್ತದೆ. ಶೀಲವಂತನ ಕೆರೆಯನ್ನು 26/4/2004 ರಲ್ಲಿ ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಬೆಂಗಳೂರು ಉಪ ವಿಭಾಗ ಬೆಂಗಳೂರು ರವರು ಮೋಜಣಿ ಕೈಗೊಂಡು ನಕ್ಷೆ ದೃಢೀಕರಿಸಿರುತ್ತಾರೆ. ಸದರಿ ನಕ್ಷೆಯಲ್ಲಿ ಕೆರೆಯ ಪಶ್ಚಿಮ ಭಾಗದ 5ಗುಂಟೆ ಪ್ರದೇಶದಲ್ಲಿ ಸರ್ವೆ ನಂ.42ರ ಮಾಲೀಕರು ಅನಧೀಕೃತವಾಗಿ ಒತ್ತುವರಿ ಮಾಡಿ ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸಿರುವುದಾಗಿ ದಾಖಲಿಸಲಾಗಿರುತ್ತದೆ.

ಮಾನ್ಯ ಸದನ ಸಮಿತಿಯ ಸೂಚನೆಯಂತೆ ಆದೇಶ ಸಂಖ್ಯೆ: ಎಸ್ಎಸ್ಎಲ್ಆರ್/ಇಎಸ್‌ಟಿ/ಟಿಓ/ಜಿಸಿ-025/2015-16 ರಂತೆ ಸರ್ವೆ ನಂ.41ರ ಅಳತೆ ಕೈಗೊಂಡು ನಕ್ಷೆ ತಯಾರಿಸಿ ದೃಢೀಕರಿಸಲಾಗಿದ್ದು, ಸದರಿ ನಕ್ಷೆಯಲ್ಲಿ ಒಟ್ಟು ಖಾಸಗಿ ಒತ್ತುವರಿ 2 ಎಕರೆ 34 ಗುಂಟೆ ಸರ್ಕಾರಿ ಒತ್ತುವರಿ 1 ಎಕರೆ 1.5 ಗುಂಟೆ ಎಂದು ದಾಖಲಿಸಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು ಸ್ಥಳೀಯರು ಶೀಲವಂತಕ ಕೆರೆ ಮತ್ತು ಬಫರ್ ಝೋನ್‌ನಲ್ಲಿ ಇರುವ ಒತ್ತುವರಿಗಳನ್ನು ತೆರವುಗೊಳಿಸಿಲ್ಲದ ಕುರಿತು ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯಾಧಿಕರಕರಣ ದಲ್ಲಿ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಒತ್ತುವರಿಗಳನ್ನು ತೆರವುಗೊಳಿಸಲು ಕ್ರಮಕೈಗೊಳ್ಳಲು ಮಾನ್ಯ ನ್ಯಾಯಾಧಿಕರಣವು ಆದೇಶಿಸಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಶೀಲವಂತಕ ಕೆರೆ ಮತ್ತು ಬಫರ್ ಝೋನ್‌ನಲ್ಲಿ ಇರುವ ಒತ್ತುವರಿಗಳನ್ನು ತೆರವುಗೊಳಿಸಲು ಸಂಬಂಧಸಿದ ಅಧಿಕಾರಿಗಳಿಗೆ ಆದೇಶ ನೀಡಲು ಕೋರುತ್ತಾ ಈಹಿಂದೆಯ ತಮಗೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ. ಉಲ್ಲೇಖ (2) ರಂತೆ ಶೀಲವಂತನ ಕೆರೆ ಒತ್ತುವರಿದಾರರು ಮಾನ್ಯ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾವೆಯನ್ನು ದಾಖಲಿಸಿದ್ದು ದಿನಾಂಕ: 18-11-2019 ರಂದು ವಿಚಾರಣೆ ವೇಳೆಯಲ್ಲಿ ಒತ್ತುವರಿದಾರರನ್ನು ಸ್ಥಳಾಂತರಿಸುವ ಬಗ್ಗೆ ಕೂಡಲೇ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕಾಗಿ ಹಾಗೂ ಈ ಬಗ್ಗೆ ವರದಿ ಸಲ್ಲಿಸಲು ಸಂಬಂಧಪಟ್ಟವರಿಗೆ ಸೂಚಿಸಿರುತ್ತಾರೆ. ಹಾಗೂ ಹಸರು ನ್ಯಾಯಾಧೀಕರಣದ ಆದೇಶದಂತೆ ಒತ್ತುವರಿಯನ್ನು ತೆರವುಗೊಳಿಸಿದ್ದಲ್ಲಿ ಕೆರೆಯ ಪ್ರದೇಶದ ಗಡಿಗಳಿಗೆ ತಂತಿ ಬೇಲಿಯನ್ನು ನಿರ್ಮಿಸಲಾಗುವುದು ಎಂಬ ಮಾಹಿತಿಯನ್ನು ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಮುಖ್ಯ ಅಭಿಯಂತರರು
ಕೆರೆಗಳು, ಬಿಬಿಎಂಪಿ 19/11/19

ಪ್ರತಿಯನ್ನು

1. ಜಂಟಿ ಆಯುಕ್ತರು, ಮಹದೇವಪುರ ವಲಯ, ಬಿಬಿಎಂಪಿ ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.
2. ತಹಸೀಲ್ದಾರ್, ಪೂರ್ವ ತಾಲ್ಲೂಕು ಕೆಆರ್ ಪುರಂ ಹೋಬಳಿ ರವರಿಗೆ ಸೂಕ್ತ ಕ್ರಮಕೈಗೊಳ್ಳಲು ಕೋರಿದೆ.

O/c

Scanned by CamScanner

Scanned by CamScanner